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Government of India  
Ministry of Finance  
(Department of Revenue)

**Notification No. 92 / 2009-Customs (N.T.)**

New Delhi, dated the 20<sup>th</sup> July, 2009.  
29 Ashadha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Adjudication), Delhi to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on:-

- (i) the Commissioner of Customs (Sea Import), Custom House, Chennai;
- (ii) the Commissioner of Customs (Air Cargo Import and General), New Delhi;
- (iii) the Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi;
- (iv) the Commissioner of Customs, Airport and Aircargo, Chennai; and
- (v) the Commissioner of Customs (Import), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra

for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s. EDAG Technologies India Private Limited, A-603, Signature Tower, South City, Gurgaon and others, issued vide, DRI F.No. 50D/7/2006-CI dated 7<sup>th</sup> January, 2009, by the Additional Director General, Directorate of Revenue Intelligence, 7<sup>th</sup> Floor, "D" Block, I.P.Bhavan, I.P.Estate, New Delhi - 110 002.

**[F.No. 437/13/2009-Cus.IV]**

(M.M.Parthiban)  
Director (Customs) to the Government of India